वित्तीय वर्ष में अनुदान और विनियोग से अधिक व्ययों की बाबत किए गए व्यय को पूरा करने के लिए और अधिक धन के विनियोजन का उपबन्ध करने के लिए पुरःस्थापित किया जा रहा है।

> (जय राम ठाकुर) मुख्य मन्त्री।

धर्मशाला :

तारीख: दिसम्बर, 2019

AUTHORITATIVE ENGLISH TEXT

BILL NO. 20 OF 2019

THE HIMACHAL PRADESH APPROPRIATION (NUMBER 4) BILL, 2019

ARRANGEMENT OF CLAUSES

Clauses:

- 1. Short title.
- 2. Authorisation of a further sum of ₹ 703,08,49,191 out of the Consolidated Fund of the State of Himachal Pradesh to meet out certain expenditure for the financial year 2012-13.
- 3. Appropriation.

THE SCHEDULE.

Bill No. 20 of 2019

THE HIMACHAL PRADESH APPROPRIATION (NUMBER 4) BILL, 2019

(AS Introduced in the LEGISLATIVE ASSEMBLY)

A

BILL

to authorise appropriation of certain sums out of the Consolidated Fund of the State of Himachal Pradesh to meet out the amount spent on the certain services for the financial year 2012-13 in excess of the amount authorized or granted for those services in that year.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventieth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Appropriation (Number 4) Act, 2019.

- 2. Authorization of a further sum of ₹ 703,08,49,191 out of the Consolidated Fund of the State of Himachal Pradesh to meet out certain expenditure for the financial year 2012-13.—From and out of the Consolidated Fund of the State of Himachal Pradesh, the sums specified in column (3) of THE SCHEDULE amounting in the aggregate to the sum of ₹ 703,08,49,191 (Seven hundred three crore, eight lakh, forty nine thousand, one hundred ninety one rupees only) shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column (2) of THE SCHEDULE during the financial year 2012-13 in excess of the amount authorized or granted for those services in that year.
- **3. Appropriation.**—The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Himachal Pradesh under this Act shall be deemed to have been appropriated for the services and purposes expressed in THE SCHEDULE in relation to the financial year 2012-13.

THE SCHEDULE (See sections 2 and 3)

Demand No.	Services and purposes		Sums not exceeding		
			Voted by the Legislative Assembly ₹	Charged on the Consolidated Fund ₹	Total ₹
1	2		3	4	5
01	Vidhan Sabha	(Revenue)	12,35,111	_	12,35,111
02	Governor and Council of Ministers	(Revenue)	21,07,455	5,84,354	26,91,809
03	Administration of	(Revenue)	_	6,17,586	6,17,586
	Justice	(Capital)	2,47,857	_	2,47,857
10	Public Works-Roads, Bridges and Buildings	(Revenue)	35,56,94,297	_	35,56,94,297
11	Agriculture	(Capital)	3,66,068	_	3,66,068
13	Irrigation, Water	(Revenue)	285,20,86,887	_	285,20,86,887
	Supply and Sanitation	(Capital)	18,21,39,146	_	18,21,39,146
14	Animal Husbandry, Dairy Development and Fisheries	(Revenue)	4,60,31,296	_	4,60,31,296
18	Industries, Minerals, Supplies and Information Technology	(Capital)	6,99,61,800	_	6,99,61,800
19	Social Justice and Empowerment	(Revenue)	1,15,35,704	_	1,15,35,704
21	Co-operation	(Capital)	10,56,87,000	_	10,56,87,000
23	Power Development	(Capital)	87,53,18,000	_	87,53,18,000
29	Finance	(Revenue)	_	73,06,13,247	73,06,13,247
		(Capital)	_	179,66,23,383	179,66,23,383
		Total Revenue	326,86,90,750	73,18,15,187	400,05,05,937
		Capital	123,37,19,871	179,66,23,383	303,03,43,254
		Grand Total	450,24,10,621	252,84,38,570	703,08,49,191

STATEMENT OF OBJECTS AND REASONS

The Public Accounts Committee of the thirteenth Vidhan Sabha in its 16th report has recommended to regularize the excess expenditure incurred during the financial year 2012-13. Accordingly, this Bill is being introduced in pursuance of clause (1) of article 204 read with article 205 of the Constitution of India to provide for the appropriation from and out of the Consolidated Fund of the State for the moneys further required to meet out the expenditure on account of expenses in excess of grants and appropriations in the said financial year.

The Bill seeks to achieve the aforesaid objectives.

(JAI RAM THAKUR)

Chief Minister.

DHARAMSHALA: THE DECEMBER, 2019

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक 11 दिसम्बर, 2019

संख्या वि०स0-विधायन-सरकारी विधेयक / 1-34 / 2019.—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम 140 के अन्तर्गत हिमाचल प्रदेश विनियोग (संख्यांक 3) विधेयक, 2019 (2019 का विधेयक संख्यांक 19) जो आज दिनांक 11 दिसम्बर, 2019 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण की सूचनार्थ राजपत्र में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित / – सचिव, हि0 प्र0 विधान सभा ।

2019 का विधेयक संख्यांक 19

हिमाचल प्रदेश विनियोग (संख्यांक 3) विधेयक, 2019

खण्डों का क्रम

खण्ड :

- 1. संक्षिप्त नाम।
- हिमाचल प्रदेश राज्य की संचित निधि में से वित्तीय वर्ष 2011−12 के लिए कतिपय व्ययों को पूरा करने के लिए ₹ 752,50,58,269 की और राशि प्राधिकृत करना।
- विनियोग।
 अनुसूची।